

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:941

ANSWERED ON:03.03.2010

WASTE IN COASTAL AREAS

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Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether a large quantity of waste is dumped by the foreign countries in the coastal areas of the country;
- (b) if so, the details thereof;
- (c) whether the Government has made any assessment in this regard;
- (d) if so, the details thereof;
- (e) the manner in which the waste is being utilised/disposed of; and
- (f) the remedial steps taken by the Government for appropriate management of the said waste?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH)

(a) to (e): As per available information, no recent dumping of such waste has been reported. However, two cases of import of waste paper mixed with non-biodegradable municipal solid wastes and a third case of e-waste from Kuwait were detected by the Customs Authorities during the last three years. The consignments have been re-exported, as per provisions of the Hazardous Wastes (Management, Handling and Trans-boundary Movements) Rules, 2008.

(f): Import of wastes is not allowed for dumping / disposal purposes in India as per the provisions of the Hazardous Wastes (Management, Handling and Trans-boundary Movements) Rules, 2008. However, import of recyclable wastes like plastics, paper wastes and metal scrap conforming to the specifications mentioned in the Rules is allowed for recycling by the actual users who have the necessary approval from the concerned authorities.

Further, the Ministry has constituted a Coordination Committee including representatives from the Department of Revenue, DGFT, Central Pollution Control Board, State Pollution Control Boards and Experts to oversee the implementation of the provisions laid down in the Rules, specially related to import and export of hazardous wastes. The Rules require all consignments to be accompanied by a pre shipment inspection certificate/test report from an accredited laboratory and a movement document. The Customs authorities are required to take random samples for the consignment to prevent misdeclaration.